¨ ITEM NO.3 COURT NO.14 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P. No. 2772 of 2014 in
Criminal Appeal Nos. 1657-1660 of 2013

NITIN KUMAR Appellant(s)

VERSUS

MAHAVIR SINGH & ORS ETC.ETC. Respondent(s)

(Office report for direction)

Date : 24/08/2015 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s) Ms. Vanshaja Shukla, Adv.
Mr. Mishra Saurabh, Adv.
Mr. Ankit Kr. Lal, Adv.

For Respondent(s) Mr. Siddhartha Dave, Adv.
Ms. Jemtiben, Adv.
Mr. A. Raghunath, Adv.

UPON hearing the counsel the Court made the following
O R D E R

This Court had directed to conduct an inquiry into the age of the applicant/ Respondent No. 3 - Raj Kumar in Criminal Appeal No. 1660 of 2013, as on the date of incident. The Additional District and Sessions Judge, F.T.C. First, Hathras, Uttar Pradesh, has carried out the investigation and submitted his report dated 27.05.2015 as per which on the date of incident the applicant/ Respondent No. 3 was 16 years 3 months and 25 days old.

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Gulshan Kumar Arora
Date: 2015.08.26
17:30:01 IST
Reason:

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The applicant/ Respondent No. 3 has already served almost six years as sentence. Since it now stands proved that he was juvenile as on the date of incident, he would be entitled to protection under the Juvenile Justice (Care and

Protection of Children) Act, 2000. Resultantly, insofar as Respondent No.3 in Criminal Appeal No. 1660 of 2013, is concerned, his name stands deleted from the array of parties.

(Nidhi Ahuja)
COURT MASTER

(Renu Diwan)
COURT MASTER